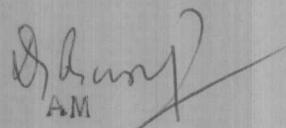


2.1.96

Hon'ble Mr. T.L. Verma, JM
Hon'ble Mr. D.S. Baweja, AM

None for the applicant. Sh. N.B. Singh for the respondent, states that the relief claimed in this OA has already been granted to the applicant. In support of this he has filed order passed on 28 October 1995, whereby the applicant has been reinstated on the post, and the period from ^{1st} the date of removal to the date of reinstatement ^{Arvind} has been regularised.

The applicant has, in this OA, sought the quashing of order dated 22.3.95, and order dated 6.7.1995, Annexure A and B, whereby ~~XXX~~ he was removed from service and thereafter on reconsideration compulsorily retired. The aforesaid order stands rescinded by order dated 26.10.1995, reinstating the applicant. We, therefore, find that there is no cause of action for continuing this application, and accordingly dismissed the same as having become infructuous.


 Arvind
 AM


 JM

Arvind.